

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
62/252/ND/2021

IN THE MATTER OF:
Norr Consultants (Cyprus) Ltd.

....APPELLANT

Vs.

ROC

....RESPONDENT

Section
Under Section 252

Order delivered on 22.07.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Appellant

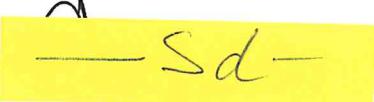
**:Mr. Rakesh Kumar, Mr. Ankit
Sharma, Mr. Ashish Gupta,
Advocates.**


For the ROC
For the Income Tax Department

**:Ms. Vibhooti Malhotra, Mr.
Shailendera Singh with Mr. Kriti
Ranjan Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the appellant. Proxy Counsel for the Income Tax Department is present and prayed for grant of one month's time for filing report. Time prayed for is granted. None appeared on behalf of AROC. Matter is adjourned to **14.09.2021**.


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)